

ITEM NO.9 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.1404/2021 in MA 821/2021 in MA 2120/2020 in W.P.(C) No.1443/2019

S SHANKAR Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA Respondent(s)

(FOR ADMISSION and IA No.110303/2021-EXTENSION OF TIME)

Date : 27-09-2021 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

For Applicant(s) Mr. Mukul Rohatgi, Sr.Adv.
(T.S.E.C.) Mr. K. Krishna Kumar, AOR

For petr. - S.
Shankar

Mr. P. Wilson, Sr.Adv.
Mr. K.V. Jagdishvaran, Adv.
Mrs. G.Indira, Adv.
Ms. Habilila Nana, Adv.

For Respondent(s)

For State of T.N. Mr. D. Kumanan, Adv.
Mr. Sheikh Fakhruddin Kalia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Vide order dated 20.09.2021, this Court directed the Writ Petitioner to file an affidavit within two days qua prayer (ii) of the instant application as prayer (i) was rejected being infructuous.

In compliance of the said direction, an affidavit on behalf of the writ petitioner has been filed on 22.09.2021. Further, the applicant -Tamil Nadu State Election Commission has placed on record their affidavit today.

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Having heard Mr. Mukul Rohatgi, learned senior counsel appearing on behalf of the applicant - Tamil Nadu State Election Commission, Mr. P. Wilson, learned senior counsel appearing on behalf of the writ petitioner - S. Shankar and carefully perusing the affidavits filed on behalf of the writ petitioner as well as the applicant/Commission, we finally grant four months' time to the state authorities in terms of prayer (ii) from the date of this order.

IA No.110303/2021 stands partly allowed accordingly.

As a sequel to the above, MA No.1404/2021 stands disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)